

Minutes of the monthly meeting of the 'District Sub-Committee' of the judgeship of Koderma, held on 11.07.2017.

A meeting of the 'District Sub-Committee' of the judgeship of Koderma is held today on 11.07.2017 at 4:30 P.M in the chamber and under chairmanship of the Principal District and Sessions Judge, Koderma in presence and attendance of the following other members of the Committee:-

- (1) The Deputy Commissioner,
Koderma.
- (2) The Superintendent of Police,
Koderma.
- (3) The Chief Judicial Magistrate,
Koderma.
- (4) The Registrar,
Civil Court, Koderma.
- (5) The Government Pleader,
Koderma.
- (6) The Public Prosecutor,
Koderma.


Minutes of the last meeting of the Committee held on dated 09.06.2017 and Court-wise statistical figure with regard to production and examination of the required witnesses was presented in the meeting. Disposal and pendency of cases more than 5 years old in the different courts of this Judgeship and selected for disposal under the 'Monthly Action plan ' for the month of June, 2017 was reviewed by the committee. Overall progress in the matter was found not satisfactory. Out of 92 witnesses required in the various Courts of this Judgeship, only 08 witnesses could be produced and examined during the month of June, 2017. In such type of cases, out of total 1377 more than five years old criminal cases only 61 cases are disposed of. Out of total 588 more than five years old civil cases only 23 cases are disposed of .The Chairperson expressed his dissatisfaction over the progress with regard to the matter of production of the prosecution witnesses and impressed upon the Superintendent of Police, Koderma to look into the matter and take proper step in this regard.

In view of the grave concern of the Hon'ble High Court in the matter and also to achieve the target of 'Five Plus Free' Pendency , the Chairperson impressed upon the Superintendent of Police, Koderma that more sincere attention is required to be taken by the concerned Police Officers in the matter of production of maximum number of the required witness in such type of cases before the Court concerned on the date fixed and for this a proper and effective mechanism is required to be set up for monitoring the progress in connection with such type of cases. The Chairperson further impressed upon the Superintendent of Police, Koderma that apart from other measures, your personal attention is also required in the matter of production of the required witness in such type of cases. To facilitate the processes a hard copy of list of cases (Court wise) alongwith name and addresses of witnesses to be examined is also being sent to Superintendent of Police for needful.

The Chairperson also impressed upon the learned Public Prosecutor in-charge to be more sincere in the matter of disposal of such type of cases. The public Prosecutor assured the Chairperson that he will extend full possible cooperation in the matter of disposal of such cases. Civil Judge (Senior Division) No-II, Koderma was impressed upon to expedite the L.A Cases which are more than five years old.

The Chairperson apprised the Government Pleader that since in view of the growing concern of the Hon'ble High Court in the matter of disposal of civil cases, all the Judicial officers of this Judgeship, in the monthly meeting of the Judicial officers, have been directed to increase the number of disposal of Civil cases pending in their respective courts, you are required to extend all possible cooperation in the matter of disposal of such Civil cases having the State Government as a party.

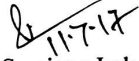
The meeting ended in cordial atmosphere after vote of thanks to all the officers for attending the meeting.


Principal District & Sessions Judge-cum-Chairman
District Sub-Committee,
Koderma.

Memo No. 877-878 /dated, Koderma, the 20th day of July, 2017

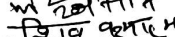
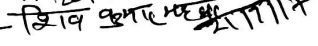
Copy forwarded to:


1. The Registrar General, Hon'ble High Court of Jharkhand, Ranchi.
2. The Member Secretary, SCMS Committee, Hon'ble High Court of Jharkhand, Ranchi ,
for information


Principal District & Sessions Judge-cum-Chairman
District Sub-Committee,
Koderma.

Memo No. 415-20 /dated, Koderma, the 20th day of July, 2017

Copy forwarded to:

- (1) The Deputy Commissioner, Koderma. — 
- (2) The Superintendent of Police, Koderma. — 
- (3) The Chief Judicial Magistrate, Koderma.
- (4) The Registrar, Civil Court, Koderma.
- (5) The Government Pleader, Koderma.
- (6) The Public Prosecutor, Koderma. for information and needful


Registrar
Civil Court, Koderma